

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.197/97

Wednesday, this the 5th day of February, 1997.

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

R Radhakrishna Raju,  
Station Master,  
Southern Railway,  
Nagercoil Junction. - Applicant

By Advocate Mr TC Govindaswamy

Vs

1. Union of India through  
the General Manager,  
Southern Railway,  
Headquarters Office,  
Park Town.P.O.  
Madras-3.
2. The Divisional Railway Manager,  
Southern Railway,  
Trivandrum Division,  
Trivandrum-14.
3. The Senior Divisional  
Operations Manager,  
Southern Railway,  
Trivandrum Division,  
Trivandrum-14. - Respondents

By Advocate Mr PA Mohamed

The application having been heard on 5.2.97 the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant who is a Station Master at Nagercoil Junction  
was issued A-2 charge memo and thereafter by A-10 a punishment  
of reversion to the grade of Assistant Station Master was

imposed on him. Against the punishment A-10, applicant has submitted A-11 appeal on 23.1.97 and the appeal is said to be still pending. Applicant also submitted A-12 representation dated 23.1.97 to the appellate authority to keep the penalty order which includes a transfer in abeyance till the appeal is disposed of.

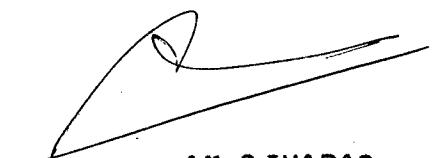
2. Learned counsel for respondents submits that the appellate authority will dispose of both the A-11 and A-12 representations within a given time frame.

3. Accordingly we direct the appellate authority-second respondent to consider A-12 representation and take a decision within two weeks. We also direct the appellate authority to pass orders on appeal within two months of today. In the meanwhile, we direct that the applicant be retained at his present station till a decision is taken by the appellate authority on the A-12 representation.

4. Standing counsel submits that he will forward a copy of the Original Application and a copy of this order to second respondent for compliance. We record the submission.

5. Application is disposed of as aforesaid. No costs.

Dated, the 5th February, 1997.

  
AM SIVADAS  
JUDICIAL MEMBER

  
PV VENKATA KRISHNAN  
ADMINISTRATIVE MEMBER

LIST OF ANNEXURES

1. Annexure A2: A true copy of the charge memorandum No.V/T.157/Misc/6525/NCJ/1-1-96/I dated 24.1.96 issued by the third respondent.
2. Annexure A 10: A true copy of letter No.V/T.157/Misc/6525/NCJ 1.1/96 dated 7.1.97 issued by the third respondent.
3. Annexure A 11: A true copy of the appeal dated 23.1.97 submitted by the applicant to the second respondent.
4. Annexure A 12: A true copy of the request dated 23.1.97 submitted by the applicant to the second respondent.

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